

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 60/2025**

**IN THE MATTER OF:**

VIR PRAKASH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENT

**INDEX**

S.No.	PARTICULARS	Pg. No
1.	ADDITIONAL REPORT OF DY. CONSERVATOR OF FORESTS (NORTH), GNCTD	1-4
2.	<u>ANNEXURE – 'A'</u> Copy of complaint dated 20.01.2025	5-8
3.	<u>ANNEXURE – 'B'</u> Copy of Order dated 16.10.2025	9
4.	<u>ANNEXURE – 'C'</u> Copy of Order dated 05.12.2025	10

Dated: 12.12.2025

Delhi

FILED BY:

  
JYOTI MENDIRATTA  
Advocate for the GNCT of Delhi  
Ph: 9811136141  
jmalawoffices@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 60/2025**

**IN THE MATTER OF:**

VIR PRAKASH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENT

**ADDITIONAL REPORT OF DY. CONSERVATOR OF FORESTS**  
**(NORTH), GNCTD**

**MOST RESPECTFULLY SHOWETH:-**

1. The present additional report is being filed in furtherance of report dated 15.09.2025 filed by Dy. Conservator of Forests (North), GNCTD.
2. That on 21.01.2025 a complaint dated 20.01.2025 was received vide Dy. No. T-1711 in North Forest Division, GNCTD regarding the illegal felling of 01(one) Neem Tree located at plot no. 538, near Arya Samaj Mandir, Village-Bankner, Delhi-110040.

**Copy of complaint dated 20.01.2025 has been annexed as ANNEXURE – 'A'**

3. That in a proactive manner on 21.01.2025 the Beat Officer In-charge (Narela Beat) on behalf of North Forest Division (GNCTD) had inspected the site of offence i.e. plot no. 538, near Arya Samaj Mandir, Village - Bankner, Narela , Delhi-110040. During the course

of inspection it was observed that one (01) Neem tree had been illegally cut without permission and in violation of provisions of DPTA, 1994. Thereby, an offence of illegal felling of one (01) tree at plot no. 538, near Arya Samaj Mandir, Village – Bankner, Narela, Delhi – 110040 was booked and thereafter informed that the said offence of felling without permission was a violation of DPTA, 1994 and no tree shall be pruned/cut/felled without the prior permission of the concerned tree officer in the future.

4. That on 24.09.2025 a tree hearing under the provisions of DPTA, 1994 was held in the Chamber of Dy. Conservator of Forests, North Forest Division apropos to illegal cutting of one (01) Neem tree at plot no. 538, near Arya Samaj Mandir, Village Bankner, Narela, Delhi-110040. Operative part of the order is provided hereunder:-

***“Written Statement on behalf of the complainant is submitted and taken on record wherein it has been alleged that the said offence was committed by Sh. Bhanu Prakash Khatri and Sh. Yogesh Khatri,”***

***“Furthermore, Sh. Saurabh Khatri (Alleged Offender) sought some time to file a written statement on behalf of his father Sh. Dharamvir Khatri, stating that the statement of his father is necessary for proper adjudication of the case, as the property in question stands in his father's name and father is not well enough to attend the proceedings for today itself.”***

***“In view of the request made, one more opportunity is granted to Sh. Dharamvir Khatri (Alleged Offender) to be preset for tree hearing before the undersigned or file submit his written statement on the next date of hearing.”***

**Copy of Order dated 16.10.2025 has been annexed as ANNEXURE – ‘B’ Colly.**

5. That thereafter, on 21.11.2025 a tree hearing under the provisions of DPTA, 1994 was held in the Chamber of Dy. Conservator of Forests, North Forest Division whereby directions for registration of F.I.R. in view of violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 was passed to the concerned Police Station i.e. P.S: Narela and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994. Operative part of the order is provided hereunder:-

*As per order dated 16.10.2025*

*"Sh. Saurabh Khatri (Alleged Offender) sought time to file a written statement on behalf of his father. Sh. Dharamvir Khatri, stating that the statement of his father is necessary for proper adjudication of the case, as the property in question stands in his father's name but alleged offender failed to file written statement and there is no purpose for giving another opportunity to alleged offender."*

*"The Complainant has submitted that apropos to the above mentioned offence, a complaint dated 12.01.2024 was forwarded to S.H.O. P.S. Narela, Delhi for registration of F.I.R against alleged offenders whoever is involved in tree offence."*

*"In view of the above it is directed that an Action Taken Report w.rt the aforesaid complaint dated 12.01.2024 by forwarded at the earliest by S.H.O. P.S. Narela to Tree Officer."*

*"Furthermore, it is directed that w.r.t. the above complaint (dated 12.01.2024) if no action has been initiated, thereby, an F.I.R. be lodged under section 24 of the Delhi Preservation of Trees Act, 1994 and other applicable laws, including the BNS, as warranted by the facts and circumstances and merits of the present case and necessary assistance, if sought by the police authorities will be promptly provided by the office of the undersigned. Copy of the case file be forwarded to the concerned S. H.O."*

Copy of Order dated 05.12.2025 has been annexed as ANNEXURE – 'C'

6. It is most respectfully and humbly stated that the deponent of the present report has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

**PRAYER**

7. That it is humbly prayed that kindly dispose off/dismiss the present Original Application i.e. O.A. No. 60/2025 in the interest of justice as the said complaint of the applicant has already been dealt with.
8. Pass any other order this Hon'ble Court may deem fit.

**Dated: 12.12.2025**

**Delhi**

  
Dy. Conservator of Forests

CHE (North) NGH, IFS  
Dy. Conservator of Forest (North)  
Department of Forests & Wildlife  
Govt. of NCT of Delhi  
MGICCC, Bakoli, Alipur, Delhi-36

To,

Dated: 20.01.2025

The Principal Chief Conservator of Forests,  
Department of Forests and Wildlife,  
Govt. of NCT of Delhi,  
A-Block, 2<sup>nd</sup> Floor, Vikas Bhawan,  
I.P. Estate, New Delhi-110002

**Sub.: Regarding illegal cutting of trees in Arya Samaj Mandir and at Plot No. 538, Village Bankner, Narela, Delhi-110040 and no action taken by officials at Police Station Narela**

Sir,

With due respect, I, the undersigned wants to draw your kind attention towards the subject cited above. Delhi as one of the most polluted city in the world, and in such case, more focus is towards planting new saplings & trees and caring of both old as well as new saplings/plants/trees.

Despite of this, the most shocking incident that has occurred in my area namely Arya Samaj Mandir, Village Bankner, Narela, Delhi-110040 where some thick branches of fully grown trees (about 15-20 in nos.) of about more than 35 years old were pruned down for merely an attempt to satisfy the illegal motives of Sh. Bhanu Prakash Khatri S/o Lt. Sh. Anand Prakash khatri and Rajiv khatri s/o sh dharampal khatri Both R/o Village Bankner, Narela, Delhi-110040. In this regard, on dated 11.01.2025 at about 1 pm, a PCR Call at No. 112 was also done followed by a written complaint to the SHO at PS Narela, Delhi who on the basis of matter of great concern and referred to the concerned official namely Yogender Antil, Head Constable came on the spot and conducted enquiry thereby some other persons also. These officials asked the complainant to make a written complaint to SHO/ PS Narela vide DD Entry 62-A dated 11.01.2025. But

the enquiry was only superfluous in nature without any legal action and only to protect the said accused persons.

It is a matter of great concern that the incident was occurred despite strict implementation of GRAP-IV restrictions. To add fuel to the fire, despite of written complaint, no action has been taken till now by the concerned SHO/PS Narela. The reason is best known to them. Their inactivity shows that they are also a part of the nexus otherwise in such incident which ultimately attracts/demands a strict and immediate action must have been taken by the concerned officials.

The details are given as under:

S.No.	Name of Tree	Age (in years)	Old Status	Current Status as on 15.01.2025
1.	Bargad	Over 40	Fully grown tree	<ul style="list-style-type: none"> <li>• Cut from all around.</li> <li>• More than 20 branches were cut</li> </ul>
2.	Neem	Over 20	Fully grown	Thick branches pruned down
3.	Peepal	Over 40	Fully grown	Thick branches pruned down

I am enclosing photographs of the said trees in the premises of Arya Samaj, Bankner that shows the current status which are self-explanatory and telling the whole story itself.

A similar incident had also happened in the past i.e. sometimes in the month of January 2024 when a fully grown Neem tree (aged about more than 35 years) at Plot No. 538, near to Arya Samaj, Village Bankner was cut and plundered from its roots (photographs enclosed) by Smt. Meena w/o Lt. Sh. Anand

Prakash along with her sons namely Bhanu Prakash Khatri and Yogesh Khatri, all residents of Village Bankner, Narela, Delhi-110040, and a newly structure has been constructed uprooting the said Neem tree planted by Late Sh. Ravinder Prakash (expired in 2015) S/o. Lt. Sh. Mange Ram Arya to whom said plot was allotted by the Gram Sabha, Bankner under 20 Sutri Programme. On dated 12.01.2024, an online complaint through email was sent to the worthy Commissioner in which the said incident was a remarkable part (i.e. Para no. 13 specifically and categorically) and was referred to the concerned official. On 01.04.2024, the complainant met personally with the SHO/PS Narela, but he totally denied about having any knowledge. Instead, he asked complainant to provide a physical copy of the said complaint which was provided at once on the same day diarized vide no LC-479 dated 01.04.2024 and immediately marked to Sh. Neeraj Dahiya, Sub-Inspector. The complainant was further asked to meet Sh. Neeraj Dahiya, but he ignored the same citing different excuses. The insensitive attitude by the said officer compelled the complainant to meet the SHO/PS Narela again after several months, then he appointed Sh. Raj Malik, Inspector in this matter. It is a matter of great remorse that no action has been taken so far despite appointment of such designated officials as IO merely did an eye wash in the name of enquiry.

Such incidents proved not only fatal to the environment but also to the living creatures in the area as a whole. In the era of Global Warming, the Govt. is spending and investing huge amount of money from the State Exchequer on planting the new saplings and conserving & preserving the already planted saplings/plants/trees. But the other side of the coin is very disastrous where even the public agencies are involved in corrupt practices in saving the skin of wrongdoers for fulfilling their undue motives.

Your strict directions are highly solicited in this regards.

So, I request you to kindly look into this matter of great concern and take strict action against the wrongdoers along with other concerned officials of the Public Authorities especially officials of concerned PS Narela who have failed to protect and take action despite of written complaints which further delay the justice to the speechless living creatures.

Regards,

Vir Prakash,  
S/o Lt. Sh. Mange Ram Arya  
Presently 169, State Bank Colony, Delhi-110009  
Mob . : 9811446678  
Email: virprakashadvocate3@gmail.com

Enclosure:

1. Total 16 photographs (4 Pages)
2. Total 3 photographs of Neem tree (1 page)
3. Copy of communication to worthy Commissioner
4. Copy of Communication to SHO/PS Narela

GOVT. OF NCT OF DELHI  
DEPARTMENT OF FOREST AND WILD LIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS  
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036  
File No.F.19/DCF(N)/Tree Offence/2025-26/3033-34

Date- 16/10/2025

INTERIM ORDER

Date of Hearing: 24.09.2025

Sh. Vir Prakash (Complainant) is present.

Sh. Saurabh Khatri (Alleged Offender) is present.

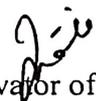
The present case is regarding illegal felling of 01(one) Neem tree at plot no. 538, near Arya Samaj Mandir, Village- Bankner, Delhi-110040.

Written Statement on behalf of the complainant is submitted and taken on record wherein it has been alleged that the said offence was committed by Sh. Bhanu Prakash Khatri and Sh. Yogesh Khatri.

Furthermore, Sh. Saurabh Khatri (Alleged Offender) sought some time to file a written statement on behalf of his father Sh. Dharamvir Khatri, stating that the statement of his father is necessary for proper adjudication of the case, as the property in question stands in his father's name and father is not well enough to attend the proceedings for today itself.

In view of the request made, one more opportunity is granted to Sh. Dharamvir Khatri (Alleged Offender) to be present for tree hearing before the undersigned or file/submit his written statement on the next date of hearing.

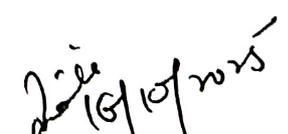
Let the matter be listed next on - 12.11.2025 at 12:45 PM.

  
Dy. Conservator of Forests  
(North Forest Division)

TO,

1. Sh Saurabh Khatri S/o Sh. Dharamvir Khatri, Plot no-538, Village-Bakner, New Delhi-110040, with direction to appear before undersigned with written submission/evidence if any.

2. Sh. Vir Prakash S/o Sh. Mange Ram Arya, H.No-169, State Bank Colony, Delhi-110009.with direction to appear before undersigned with written submission/evidence if any.

  
Dy. Conservator of Forests  
(North Forest Division)

GOVT. OF NCT OF DELHI  
DEPARTMENT OF FOREST AND WILD LIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS  
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036  
File No.F.19/DCF(N)/TOC/2025-26/ 4111 -13

Date- 05/11/2025

ORDER

Date of Hearing: 21.11.2025

Complainant Sh. Vir Prakash appeared.

None present on behalf of alleged offender.

The present case is regarding illegal felling of 01(one) Neem tree located at plot no. 538, near Arya Samaj Mandir, Village- Bankner, Delhi-110040.

As per order dated 16.10.2025

*"Sh. Saurabh Khatri (Alleged Offender) sought time to file a written statement on behalf of his father, Sh. Dharamvir Khatri, stating that the statement of his father is necessary for proper adjudication of the case, as the property in question stands in his father's name but alleged offender failed to file written statement and there is no purpose for giving another opportunity to alleged offender."*

The Complainant has submitted that apropos to the above mentioned offence, a complaint dated 12.01.2024 was forwarded to S.H.O. P.S. Narela, Delhi for registration of F.I.R against alleged offenders whoever is involved in tree offence.

In view of the above it is directed that an Action Taken Report w.r.t the aforesaid complaint dated 12.01.2024 by forwarded at the earliest by S.H.O. P.S. Narela to Tree Officer.

Furthermore, it is directed that w.r.t. the above complaint (dated 12.01.2024) if no action has been initiated, thereby, an F.I.R. be lodged under section 24 of the Delhi Preservation of Trees Act, 1994 and other applicable laws, including the BNS, as warranted by the facts and circumstances and merits of the present case and necessary assistance, if sought by the police authorities will be promptly provided by the office of the undersigned. Copy of the case file be forwarded to the concerned S.H.O.

Dy. Conservator of Forests  
(North Forest Division)

TO,

1. Sh. Saurabh Khatri S/o Sh. Dharamvir Khatri, Plot No. 538, Village Bakner, Delhi-110040
2. Sh. Vir Prakash Sio Sh. Mange Ram Arya, H.No. 169, Stage Bank Colony, Delhi-110009
3. S.H.O. P.S. Narela, Delhi-110040, with direction for compliance as per present order.

Dy. Conservator of Forests  
(North Forest Division)